

(2020) 10 SHI CK 0365

In the High Court Of Himachal Pradesh

Case No : Criminal Miscellaneous Petition (M) No. 1750 Of 2020

Rakesh Kumar

APPELLANT

Vs

State Of Himachal Pradesh

RESPONDENT

Date of Decision : 09-10-2020

Acts Referred:

Citation : (2020) 10 SHI CK 0365

Hon'ble Judges : Jyotsna Rewal Dua, J

Bench : Single Bench

Advocate : S.D. Gill, Anil Jaswal

Final Decision : Disposed Of

Judgement

Jyotsna Rewal Dua, J

1. Status report has been filed by the respondent/State, which is taken on record.
2. As per status report, though the petitioner has joined the investigation pursuant to the interim protection granted to him vide order dated 1.10.2020, however, the FIR in question has not been registered against the petitioner.
3. In view of the averments made in the status report, the present petition has been rendered infructuous and accordingly the same is disposed of. The investigating officer, is however, directed to issue at-least seven days prior written notice to the petitioner, in case of registration of FIR against him on the basis of allegations leveled in the present petition to enable him to seek appropriate legal remedy. Pending miscellaneous application(s), if any, shall also disposed of.